

HIGH COURT OF DELHI : NEW DELHI
(GENERAL ADMN.-I BRANCH)

No. 65 /G-2/Genl.-I/OC/HC/DHC
Dated 12/03/2026

NOTICE

Applications are invited for appointment of **13(Thirteen)** Oath Commissioners exclusively for **Delhi High Court, New Delhi** from the advocates practising in the **High Court of Delhi** and fulfill the following criteria/guidelines for appointment of Oath Commissioners approved by the Full Court:-

Guidelines for appointment of Oath Commissioners in all Courts duly approved by the Full Court.

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court Complex, should be mainly practicing at the said Complex.
2. The tenure of appointment of Oath Commissioner in all Courts shall be of 2(two) years, unless otherwise ordered by the High Court.
3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.
In support of proof of income, the applicant shall file an affidavit in the absence of any other proof. Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.
5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.
6. The applicant (Advocate) will submit an affidavit with his/her application that he/she has not applied for Oath Commissioner in any other Court of Delhi except where he/she has been mainly practicing as an Advocate.

Interested advocates desirous of being appointed, as such may send their applications strictly in a prescribed **proforma with checklist**(copy enclosed) addressed to Assistant Registrar (Genl.-Admn.-I), Room No. 8, Ground Floor, Administrative Block, Delhi High Court, New Delhi, so as to reach this Court on or before **10.04.2026** till 04:30pm. Application(s) received after prescribed date/time shall not be considered/entertained in any circumstances. Tinkering with the proforma will not be allowed and it should be complete in all respect.

Radha

(Radha Bisht)

Assistant Registrar (Genl.-I)
for Registrar General

Dated 12/03/2026

Endst. No 519-521 /G-2/Genl.-I/DHC

Copy forwarded for information and necessary action to:

- ✓ 1. The Joint Director (IT) with the request to upload the notice on the website of this Court.
2. The Assistant Registrar (Estt.-II) with the request to display the notice on the Notice Board of this Court.
3. The Hony. Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi, with the request that the above notice be displayed on the Notice Boards of the Bar Association.

Mohd. Arshad

(Mohd. Arshad)
Admn. Officer Judl. (Genl.-I)

12th March 2026

PROFORMA

1.	Name	
2.	Father's/Husband's Name	
3.	Date of Birth	
4.	Enrollment No. with Date of Enrollment (Attach copy of Enrollment Certificate)	
5.	Name of Bar Association of which member with Membership No.	
6.	Average Annual Income (Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs...../- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/widow/ single).	
7.	Residential Address with Telephone No.	
8.	Office Address with Telephone No.	

9.	Court Complex where mainly practicing	
10.	Whether earlier appointed as Oath Commissioner by this Court for any Court of Delhi? If yes, give particulars.	
11.	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Whether the applicant is Senior Citizen, lady advocate who is a divorcee/widow/single or persons with disability; Please specify. (Senior citizens, lady advocates who are divorcee or widow and persons with disability shall furnish the requisite proof).	
14.	Whether applied for Oath Commissioner in any other Court of Delhi. (Attach an affidavit)	

15.	Any special reason, the applicant wants to adduce in support of his/her application.	
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Signature of applicant

Checklist:-	YES/NO
i) An applicant for the appointment as an Oath Commissioner have 3 years practice as an Advocate on the last date of submission of application form	
ii) An applicant applying for appointment in a particular Court Complex should be mainly practicing at the said Complex.	
iii) Average annual income of the applicant for appointment as Oath Commissioner should not be less than Rs. 24,000/- per annum during the preceding two years.	
iv) Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi.	
v) An applicant whether applied for Oath Commissioner in any other Court of Delhi.	

Signature of applicant